

have been adopted in India for solar energy and/or for new and renewable energy system unit for every district in the country during the Sixth Five Year Plan;

(b) the paper introduced in Nairobi where discussions were made for new and renewable sources of energy; and

(c) whether a copy of the paper/s discussed at Nairobi will be laid on the Table of the House?

**THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY ELECTRONICS AND ENVIRONMENT (SHRI C. P. N. SINGH):** (a) Under the research, development and demonstration programme taken up by Government, several devices and systems for the utilisation of solar energy and other new and renewable energy sources have been developed in the country. Among the system which have been commercialised or are nearing the stage of commercial production are solar water heating systems, air heaters, drying units, pumps, solar cookers, wind mills biogas digesters and engines etc. It is proposed to instal such systems for purposes of demonstration and trial in every district in the country during the Sixth Five Year Plan.

(b) and (c). The main document discussed in Nairobi was a draft Programme of Action for the development and utilisation of new and renewable sources of energy. After intensive deliberations, the Conference adopted the Programme of Action. Copies of the Indian National Paper for the Conference as well as the Nairobi Programme of Action have been placed in the library of the Parliament. Additional copies are available from the Commission for Additional Sources of Energy, Department of Science and Technology.

## PALEKAR AWARD

507. SHRI H. N. NANJE GOWDA:  
SHRI GHULAM RASOOL  
KOCHAK:

Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the Centre has urged the States to consider initiating early necessary proceedings against those newspapers' management which had not so far implemented orders accepting the recommendations of the Palekar Tribunal for Working Journalists and Non-journalist newspaper employees; and

(b) if so, what are the States which have not taken any action so far and what are the other measures that Government propose to take to see that the Centre's directive on the recommendations of the Palekar Tribunal are implemented very soon?

**THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA):** (a) The Central Government has sent a letter on 15-9-81 to all State Governments/ Union Territory Administrations requesting them to consider initiating necessary proceedings against those establishments which have not so far implemented the Government orders accepting the Palekar Tribunals recommendations, as the responsibility for enforcing of the Government orders rests with the State Governments/Union Territories.

(b) Reply from the State Governments and Union Territories is awaited.

दूरदर्शन का उत्पादन करने वाली  
कम्पनियाँ

508. श्री अरुण एन. राकेश :

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में दूरदर्शन का उत्पादन करने वाली कम्पनियों तथा स्थानों के नाम